IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE ANAND PATHAK

ON THE 1st OF AUGUST, 2023

MISC. CRIMINAL CASE No. 33485 of 2023

BETWEEN:-

ANOOP TYAGI

.....APPLICANT

(BY MS. AYUSHI VYAS - ADVOCATE)

AND

THE STATE OF MADHYA PRADESH THROUGH POLICE STATION BAGCHINI DISTRICT MORENA (MADHYA PRADESH)

.....RESPONDENT

(BY SHRI R.S. KUSHWAHA – DEPUTY ADVOCATE GENERAL)

This application coming on for hearing this day, the court passed the following:

ORDER

With consent heard finally.

2. The applicant has filed this third bail application u/S.439 Cr.P.C for grant of bail. Applicant has been arrested on 29.04.2022 by Police Station Bagchini, District Morena in connection with Crime No.91/2022 registered for offence punishable under Sections

341, 323, 294, 506, 34, 325, 307, 302 of IPC.

3. It is the submission of counsel for the applicant that applicant is suffering confinement since 29.04.2022. It is further submitted that seven prosecution witnesses including all the eye-witnesses have already been examined, therefore, chance of tampering with the evidence/witnesses is remote. Even otherwise, applicant does not bear any criminal record. He suffered sufficient period of custody. Confinement since 29.04.2022 amounts to pretrial detention. He undertakes to cooperate in trial and shall not to be a source of embarassment and harassment to the complainant party in any manner. He shall not move in the vicinity of complainant party in any manner. He further undertakes to serve the environment /national /social cause voluntarily by **planting saplings, to purge his misdeeds, if any**. Thus, his case may be considered for bail.

4. Learned counsel for the State opposed the prayer but fairly submitted applicant does not bear any criminal record and if the bail is granted to him then stringent conditions may be imposed over him.

5. Heard learned counsel for the parties at length and perused the case diary.

6. Considering the submission and the arguments advanced by learned counsel for the parties but without commenting on the merits of the case, it is hereby directed that the applicant shall be released on bail on his furnishing personal bond of **Rs.50,000/- (Rupees Fifty Thousand only) with two solvent surety** of the like

amount to the satisfaction of trial Court.

7. This order will remain operative subject to compliance of the following conditions by the applicant :-

1. The applicant will comply with all the terms and conditions of the bond executed by him;

2. The applicant will cooperate in the investigation/trial, as the case may be;

3. The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to the Police Officer, as the case may be;

4. The applicant shall not commit an offence similar to the offence of which he is accused;

5. The applicant will not seek unnecessary adjournments during the trial;

6. The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be; and

7. Applicant shall mark his presence on every Sunday before the concerned Police Station between 10:30 am to 2:00 pm, till conclusion of trial.

8. It is made clear that this bail is granted once the case is made out for bail and thereafter, direction for plantation of saplings is given and it is not the case where a person intends to serve social cause can be given bail without considering the

merits.

एतद् द्वारा यह निर्देशित किया जाता है कि आवेदक **10 पौधो का (फल देने वाले पेड़ अथवा नीम/पीपल) रोपण करेगा** तथा उसे अपने आस पडोस में पेड़ों की सुरक्षा के लिए बाड़ लगाने की व्यवस्था करनी होगी ताकि पौधे सुरक्षित रह सके। आवेदक का यह कर्तव्य है कि न केवल पौधों को लगाया जाऐ, बल्कि उन्हें पोषण भी दिया जाए। **''वृक्षारोपण के साथ, वृक्षापोषण भी आवश्यक है।'' आवेदक विशेषतः 6–8 फीट ऊँचे पौधे/पेड़ों को 3–4 फीट गड्ढा करके लगायेगा** ताकि वे शीघ्र ही पूर्ण विकसित हो सकें। अनुपालन सुनिश्चित करने के लिए, आवेदक को रिहा किये जाने की दिनांक से 30 दिनों के भीतर संबंधित विचारण न्यायालय के समक्ष वृक्षों/पौधों के रोपण के सभी फोटो प्रस्तुत करना होगें। तत्पश्चात्, विचारण के समापन तक हर तीन महीने में आवेदक के द्वारा विचारण न्यायालय के समक्ष प्रगति रिपोर्ट प्रस्तुत की जाएगी ।

वृक्षों की प्रगति पर निगरानी रखना विचारण न्यायालय का कर्तव्य है क्योंकि पर्यावरण क्षरण के कारण मानव अस्तित्व दांव पर है और न्यायालय अनुपालन के बारे में आवेदक द्वारा दिखाई गई किसी भी लापरवाही को नजर अंदाज नही कर सकता है। इसलिए आवेदक को पेड़ों की प्रगति और आवेदक द्व ारा अनुपालन के संबंध में एक रिपोर्ट प्रस्तुत करने के लिए निर्देशित किया जाता है एवं आवदेक द्वारा किये गये अनुपालन की एक सक्षिप्त रिपोर्ट विचारण न्यायालय के समक्ष प्रत्येक तीन माह में (अगले छः महीनों के लिए) रखी जायेगी जिसे कि ''निर्देश'' शीर्षक के अंतर्गत रखा जाएगा।

वृक्षारोपण में या पेड़ों की देखभाल में आवेदकगण की ओर से की गई कोई भी चूक आवेदक को जमानत का लाभ लेने से वंचित कर सकती है।

आवेदक को इन पौधों/पेडों को रोपने की स्वतंत्रता होगी, यदि वह इन रोपे गये पेडों की ट्री गार्ड या बाड़ लगाकर रक्षा करना चाहता है, अन्यथा आवेदक को वृक्षों के रोपण के लिए तथा उनके सुरक्षा उपायों के लिए आवश्यक खर्चे वहन

करना होगें।

इस न्यायालय द्वारा यह निर्देश एक परीक्षण प्रकरण के तौर पर दिए गए हैं ताकि हिंसा और बुराई के विचार का प्रतिकार, सृजन एवं प्रकृति के साथ एकाकार होने के माध्यम से सामंजस्य स्थापित किया जा सके। वर्तमान में मानव अस्तित्व के आवश्यक अंग के रूप में दया, सेवा, प्रेम एवं करूंणा की प्रकृति को विकसित करने की आवश्यकता है क्योंकि यह मानव जीवन की मूलभूत प्रवृतियां हैं और मानव अस्तित्व को बनाए रखने के लिए इनका पुनर्जीवित होना आवश्यक है।

''यह प्रयास केवल एक वृक्ष के रोपण का प्रश्न न होकर बल्कि एक विचार के अंकुरण का है।''

9. It is expected form the applicant that she shall submit photographs by downloading the mobile application (NISARG App) prepared at the instance of High Court for monitoring the plantation through satellite / Geo- Tagging / Geo fencing etc.

10. Application stands **allowed and disposed of.**

11. Copy of this order be sent to the trial Court concerned for compliance from the office of this Court.

(ANAND PATHAK)
JUDGE

Rashid

RASHID KHAN